

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "A": NEW DELHI
(Through Video Conferencing)**

**BEFORE
SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

ITA No. 8527/Del/2019
Asstt. Year : 2016-17

ACIT, Circle – 7(1), New Delhi. PAN AAFCA7971E	Vs.	DLF Brands Pvt. Ltd. 204, Ground Floor, Okhla Industrial Estate, Phase-III, New Delhi.- 110 020
(Appellant)		(Respondent)

Assessee by:	None
Department by :	Shri Mahesh Thakur , Sr. DR
Date of Hearing	28.05.2021
Date of pronouncement	28.05.2021

ORDER

PER G.S. PANNU, VP

This appeal filed by the Revenue is directed against the order dated 05.08.2019 passed by the Ld. CIT(A) – 3, New Delhi relating to assessment year 2016-17.

2. The Ld. Counsel for the assessee, vide e mail dated 12th April, 2021 has requested for withdrawal of the appeal filed by

him on the ground that he has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020 and certificate to this effect in Form No. 3 has already been obtained. In the Form No. 3 dated 13.01.2021 issued by PCIT, Delhi-I, the amount payable by applicant has been shown as NIL.

3. None appeared on behalf of the assessee.
4. Learned Sr. DR has no objection for withdrawal of the appeal.
5. In view of the above, we accept the request of the assessee for withdrawal of the appeal and the appeal is dismissed as withdrawn.
6. In the result, the appeal of the Revenue is dismissed.

**Order pronounced in the open court at time of hearing
itself i.e. on 28th May, 2021.**

sd/-

**(AMIT SHUKLA)
JUDICIAL MEMBER**

sd/-

**(G.S. PANNU)
VICE PRESIDENT**

Dated: 28/05/2021

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi